#### COURT - I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

### <u>IA NOs. 324 & 323 OF 2017 IN</u> <u>DFR NO.758 OF 2017</u>

### Dated: 14<sup>th</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

SKS Ispat & Power Ltd.		Vs.	Appellant(s)
Chhattisgarh State Electricity Regulatory Commission & Anr.			Respondent(s)
Counsel for the Appellant(s)	:	Mr. Ashish Anand Bernard Mr. Sanjay Kumar Mr. Paramhans	
Counsel for the Respondent(s)	:	Mr. Ritesh Khare for R-1	
		Mr. Apoorv Kurup Ms. Isha Mital for CSPDCL	

## <u>ORDER</u>

### IA NO. 324 OF 2017

(Appln. for condonation of delay in re-filing)

There is 26 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

# IA NO. 323 OF 2017

(Appln. for condonation of delay in filling)

List the matter on 27.09.2017.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson